

NATIONAL COMPANY LAW TRIBUNAL KOCHI BENCH

**CORAM: SHRI RAVICHANDRAN RAMASAMY
HON'BLE MEMBER (TECHNICAL)**

**TMT. T.KRISHNA VALLI
HON'BLE MEMBER (JUDICIAL)**

PETITION No./IA No.	IA(IBC)/243/KOB/2024 in CP(IBC)/14/KOB/2023
SECTION	SEC. 60 (5) IBC.
NAME OF PARTIES	ALOK KUMAR AGARWAL (RP) OF FURNACE FABRICA (INDIA) LIMITED V/S MAHARASHTRA STATE ELECTRICITY DISTRIBUTION CO. LTD AND ANOTHER.
PETITIONERS ADVOCATE/ PROFESSIONAL	AMMU CHARLES, CYRIAC TOM., MENON AND MANKAVA ADVOCATES.
RESPONDENTS ADVOCATE/ PROFESSIONAL	

8th JULY 2024

ORDER

IA(IBC)/243/KOB/2024 in CP(IBC)/14/KOB/2023

Learned Counsel, Mr. Pulkitesh Dutt Tiwari appears on behalf of the Resolution Professional through virtual mode.

Vide order dated 12.06.2024, Applicant as well as the Registry of this Tribunal has issued notice on the Respondents. However, despite service of notice, none appeared on behalf of the Respondents today for hearing, nor the reply affidavit has been filed on their behalf. Be that as it may, in the interests of justice, a last and final opportunity is granted to the Respondents to cause appearance and to file their reply affidavit within a period of 2 weeks. Copy of the reply affidavit shall be served on the other side.

List this matter for further consideration on **29.07.2024**.

Sd /-

**RAVICHANDRAN RAMASAMY
MEMBER (TECHNICAL)**

Sd /-

**T.KRISHNA VALLI
MEMBER (JUDICIAL)**